

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 268 of 2014 & IA No. 434 of 2014**

**Dated: 30<sup>th</sup> November 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

**PMC Power Pvt. Ltd., & Ors.**

**.... Appellant (s)**

**Versus**

**Andhra Pradesh Electricity Regulatory Commission & Ors.**

**.... Respondent (s)**

Counsel for the Appellant(s) : Mr. Swapna Seshadri  
Mr. Ishaan Mukherjee

Counsel for the Respondent(s) : Mr. K.V. Mohan  
Mr. K.V. Balakrishnan for R-1  
Mr. A.Subba Rao for R-2 to R-4

**ORDER**

Learned counsel appearing for the State Commission states that so far as third appellant is concerned, no notice was served on it. So far as first appellant is concerned, notice was served on it and its case was considered and there is reference to the first appellant in the impugned Order. So far as second appellant is concerned, learned counsel admits that notice was not served on it.

This matter was adjourned number of times because the State Commission was not represented. Sufficient time was given to the State Commission to assist this Tribunal to file reply. However, no reply has been filed. Today, learned counsel for the State Commission states that reply will be filed within two weeks. As a last chance, two weeks time is granted and he may file reply on or before 14.12.2015 after serving copy on the other side. We hope that reply covers the grievance of the appellants.

To ascertain whether reply is filed the matter is adjourned to 18.12.2015.

**(T. Munikrishnaiah  
Technical Member**  
pr/kt

**(Justice Ranjana P. Desai)  
Chairperson**